

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.063/00087/2019

Chandigarh, this the 4th day of February, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Devendar Kumar Sharma son of Shri Raj Kumar Sharma, aged 46 years, working as ATO, Central Research Institute, Kasauli, Himachal Pradesh – 173204 (Group B)

Applicant

(Present: Mr. V.K. Sharma, Advocate)

Versus

1. Union of India through the Secretary to Government of India, Ministry of Health & Family Welfare, Government of India, Nirman Bhawan, New Delhi – 110011.
2. Director General of Health Services, Ministry of Health, EPI Section, Nirman Bhawan, New Delhi – 110011.
3. Director, Central Research Institute, Kasauli- 173204.
4. Gulshan Kumar, Assistant Technical Officer, CRI Kasauli – 173204.

Respondents

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel seeks permission to withdraw the O.A., with liberty to the applicant to file it afresh with better particulars.
2. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 04.02.2019

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